

20.2.90

ORIGINAL APPLICATION No.130/90

NATIONAL UNION OF POSTAL EMPLOYEES AND OTHERS  
VS.

SUPERINTENDENT OF POST OFFICES OTTAPALAM AND OTHERS

Shri O.V.Radhakrishnan  
Shri Ibrahim Khan.

SPM & ND

Heard. ADMIT.

Respondents to file counter affidavit within five weeks with a copy to the learned counsel for the applicants, who may file rejoinder if any within two weeks thereafter with a copy to the learned counsel for the respondents. List before DR for completion of pleadings on 10th April, 1990.

M.P. for Joint application is allowed.

20.2.90

TWZ

for 10/4  
None appears for both sides. Time till  
30.5.90 granted to file reply, if any.

10.4.90.

TWZ

~~None appears for the applicants. Respondents are represented through counsel. It is submitted that the reply will be filed tomorrow. Time till 27.6.90 granted to file rejoinder to be filed today.~~

30.5.90;

TWZ

None appears for the applicants. Respondents are represented through counsel. Reply has already been filed. Rejoinder has not been filed so far, inspite of time granted for the purpose. Hence posted for hearing before the Court on 22.8.90.

27.6.90

22.8.90

SPM & AVH

Mr. Ramanathan -rep. OV Radhakrishnan  
Mr. Shafik -for respondents.

At the request on behalf of the learned counsel for the applicant, who undertakes to file rejoinder within two weeks, list for final hearing on 18.9.90.

*R. S. S.*  
22.8.90

4

MK & ND

Mr. O. V. Radhakrishnan for the applicant  
None for respondents

At the request of the counsel for the applicant who wants more time to file rejoinder, call on 15.11.90 before which date rejoinder, if any to be filed.

*b b*  
18.9.90

*Rejoined 18.9.90*  
*on 15.11.90.*  
*15.11.90*

15.11.90

SPM & AVH

Mr. OV Radha Krishnan  
Mr. PPM Ibrahim Khan

At the request of the learned counsel for the applicant list for final hearing on  
3.11.90

*R. S. S.*  
15.11.90

ANIC & ND

34

Mr O V Radhakrishnan for applicant by proxy.  
Mr TPM Ibrahim Khan for respondents

At the request of the counsel  
for the applicant call on 19.2.91.  
*by DR*

3/1/91.

19.2.91

(12)

Mr O V Radhakrishnan for the applicant by proxy.  
Mr TPM Ibrahim Khan for R 1-5 by proxy.  
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At the request of counsel, list for final hearing  
on 22.3.91.

*DR*  
19.2.91

ANIC & ND

(2)

Mr O V Radhakrishnan for applicant  
none for respondents

At the request of the learned  
counsel for the applicant call on 27.5.91.  
*by DR*

22/3/91

SPM & ND

30

Mr. O. V. Radhakrishnan for applicant.  
Mr. V. V. Sisharkar A/C for respondents  
by proxy

On request due to change of  
counsel, list for final hearing on

14.6.91.

*DR*  
27.5.91.

28.6.91.

SPM&AVH.

Mr. OV Radhakrishnan.  
Mr. Sidharthan the proxy counsel.

At the request on behalf of  
the learned counsel for the respondents  
list for final hearing on 28.6.91. NO  
further adjournment will be given:

on 28.6.91.

(18)

MR&ND

Mr. OV Radhakrishnan for applicant.  
Mr. VVS Sidharthan for respondents

It is submitted that a batch  
of similar cases is being heard  
during the month of July 1991. Let  
this case be listed for final hearing

on 15.8.91 16.8.91. b

28/6/91

16.8.91

SPM&AVH

Mr. OV Radhakrishnan-for applicant.  
Mr. VVS Sidharthan-ACGSC

Pleadings are complete. List for final  
hearing on 7.10.91 along with similar cases OA

285/91.

w/ Sd.

16.8.91

(8)

NVK & ND

Mr OV Radhakrishnan for applicant.

Mr VV Sidharthan, ACGSC for respondents by proxy.

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The matter is part heard.

Let this case be fixed <sup>at No. 9</sup> on the afternoon of 12.11.91 alongwith the cases listed <sup>10</sup> to 27. In any case, this case will be heard on that date irrespective whether the cases at Sl.No. 9 to 27 <sup>are</sup> heard or not.

The respondents are also directed to produce the letter dated 18.6.1982 referred in para VI of the application.



7.10.91

NVK & ND

(App) Mr. O.V. Radhakrishnan & Mr. VV Sidharthan (for Rs)

The learned counsel for the applicant submits that the letter dated 18-6-82 referred to in para 4.6 of the Original Application is necessary for the proper adjudication of the case on hand. Though we directed the respondents to produce that letter today, it has not been produced. Necessarily, we are constrained to adjourn this case along with 26 other cases listed for hearing today. This is indeed, a regrettable matter. The respondents should have produced a copy of the letter as they had been given more than one month's time for the purpose.

2. Let this case be now listed for final hearing on 28-11-91 when the respondents shall positively produce that letter. No further adjournment will be granted.

3. In view of the fact that the learned counsel for the respondents submits that a separate counter affidavit is to be filed in the rest of the case, the batch cases listed at Sl. Nos. 14 to 39 in today's cause list are delinked from the present case.



12-11-91

-6-

NVK & ND

Mr. O.V. Radhakrishnan for the applicant  
Mr. V.V. Sidharthan, ACGSC for respondents

(21)

The learned counsel for the respondents submitted that the issue involved in this case has also been raised in a batch of similar cases, the leading case being O.A. 814/90 in which the respondents have collected more facts and made their submissions. Therefore, he requested that this case may be posted along with the batch of cases. Having heard the parties, we feel that in the interest of justice, this case may also be heard along with O.A. 814/90 and other cases which is fixed for hearing on 24.12.91.

The respondents have been directed to produce <sup>dt. 18.6.82.</sup> the letter. It is stated that the letter is readily available with them. They are directed to produce the same on 24.12.91.

In view of the fact that this case is to be heard along with other batch of cases, ~~xxxx~~ which is not heard earlier, this case is released from part-heard.

  
5.12.91

31.12.91

(16)

8PM 8 AV 11

Mr. O.V. Radhakrishnan  
Mr. V.V. Sidhartham

At the request of the learned Counsel for the respondents  
fix for final hearing on  
21.1.92. No further adjournment  
will be given.

  
31.12.91

OA 814/90, originally posted on 10/12/91 and subsequently adjourned by notice to 31-12-91 along with the connected case OA 827/90, ~~which is a~~ is a part-heard case by Hon'ble VC/AVH. Therefore, only on 130/90 may be listed on 24-12-91 for further directions rather than closing the connected cases (OA 814 & 827/90).  
For approval pl.  
23/12

may be adjourned  
to 31-12-91 to  
be listed along with  
OA 814/90  
(which is a  
part-heard case)  
Pl. 23/12

Memo proceeding  
documents from  
letter dt. 18/6/82